

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:5376
ANSWERED ON:29.04.2013
POLICY FOR IMPORT OF SCRAP MATERIAL
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the existing policy for the import of scrap and other hazardous residues in the country;
- (b) whether the cases of non-compliance of the said policy have come to the notice of the Government; and
- (c) if so, the details thereof along with the action taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c): Import of hazardous and other waste is regulated under Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. As per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, import of hazardous waste from any country for disposal is not permitted. The import is allowed only for recycling or recovery or reuse with the permission of the Ministry of Environment and Forests.

As per Schedule VII of Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, the monitoring of compliance of various provisions and conditions of authorization for handling of hazardous wastes issued by State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and conditions of permission for exports and imports issued by MoEF falls under the purview of respective SPCBs/ PCCs.